

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Saif Ali @ Saifi

FIR No: 35/2020

PS New Ashok Nagar

U/s 356/379/411/34 IPC

30.06.2020

A bail application under Section 437 Cr.P.C. through VC.

Present: Sh. Ramesh, Ld. APP for the State through VC

Sh. Durgesh Pal, Ld. Counsel for accused through VC

Reply is received from the IO

Accused is stated to be in JC.

Submissions on bail application heard.

Reply of IO perused.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case and he is in J.C since 19.02.2020. It has been argued that investigation in the matter has already been completed and the charge sheet has also been filed in the court. It has been argued by Ld. Counsel for accused that no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. Hence, it is prayed, that accused/applicant may be granted bail.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 19.02.2020. Sufficient time has already been passed. His custody is not required for further investigation. This is a period when there is need of

decongestion of jails due to COVID-19 Pandemic. Considering the circumstances, nature of offence in question and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 20,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents within 7 days of the opening of the court.

DINESH
KUMAR

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Date: 2020.06.30 13:44:03 +05'30'

(DINESH KUMAR)
ACMM (EAST)/KKD/30.06.2020.

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Saif Ali @ Saifi
FIR No: 56/2020
PS New Ashok Nagar
U/s 356/379/411/34 IPC

30.06.2020

A bail application under Section 437 Cr.P.C. through VC.

Present: Sh. Ramesh, Ld. APP for the State through VC
Sh. Durgesh Pal, Ld. Counsel for accused through VC
Reply is received from the IO
Accused is stated to be in JC.
Submissions on bail application heard.
Reply of IO perused.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case and he is in J.C since 19.02.2020. It has been argued that investigation in the matter has already been completed and the charge sheet has also been filed in the court. It has been argued by Ld. Counsel for accused that no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. Hence, it is prayed, that accused/applicant may be granted bail.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 19.02.2020. Sufficient time has already been passed. His custody is not required for further investigation. This is a period when there is need of

decongestion of jails due to COVID-19 Pandemic. Considering the circumstances, nature of offence in question and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 20,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents within 7 days of the opening of the court.

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ACMM (EAST)/KKD/30.06.2020.

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Saif Ali @ Saifi

FIR No: 57/2020

PS New Ashok Nagar

U/s 356/379/411/34 IPC

30.06.2020

A bail application under Section 437 Cr.P.C. through VC.

Present: Sh. Ramesh, Ld. APP for the State through VC

Sh. Durgesh Pal, Ld. Counsel for accused through VC

Reply is received from the IO

Accused is stated to be in JC.

Submissions on bail application heard.

Reply of IO perused.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case and he is in J.C since 19.02.2020. It has been argued that investigation in the matter has already been completed and the charge sheet has also been filed in the court. It has been argued by Ld. Counsel for accused that no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. Hence, it is prayed, that accused/applicant may be granted bail.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 19.02.2020. Sufficient time has already been passed. His custody is not required for further investigation. This is a period when there is need of

decongestion of jails due to COVID-19 Pandemic. Considering the circumstances, nature of offence in question and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 20,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents within 7 days of the opening of the court.

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ACMM (EAST)/KKD/30.06.2020.

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Saif Ali @ Saifi
FIR No: 58/2020
PS New Ashok Nagar
U/s 356/379/411/34 IPC

30.06.2020

A bail application under Section 437 Cr.P.C. through VC.

Present: Sh. Ramesh, Ld. APP for the State through VC
Sh. Durgesh Pal, Ld. Counsel for accused through VC
Reply is received from the IO
Accused is stated to be in JC.
Submissions on bail application heard.
Reply of IO perused.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case and he is in J.C since 19.02.2020. It has been argued that investigation in the matter has already been completed and the charge sheet has also been filed in the court. It has been argued by Ld. Counsel for accused that no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. Hence, it is prayed, that accused/applicant may be granted bail.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 19.02.2020. Sufficient time has already been passed. His custody is not required for further investigation. This is a period when there is need of

decongestion of jails due to COVID-19 Pandemic. Considering the circumstances, nature of offence in question and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 20,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents within 7 days of the opening of the court.

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(DINESH KUMAR)
ACMM (EAST)/KKD/30.06.2020.

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Vasim
FIR No: 54/2020
PS Preet Vihar
U/s 379/356/411/34 IPC

30.06.2020

A bail application under Section 437 Cr.P.C. through VC.

Present: Sh. Ramesh, Ld. APP for the State through VC
Sh. Vishnu Dutt Sharma, ld. Counsel for the accused
through VC

Reply is received from the IO

At this stage, at the request of ld. Counsel for the applicant/accused, the application is kept pending and the matter is adjourned for hearing.

Bail application be listed for arguments on 04.07.2020.

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IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Saif Ali @ Saifi

E. FIR No: 005377/2020

FIR no. 66/2020

PS New Ashok Nagar

U/s 379/411/34 IPC

30.06.2020

These are two separate bail applications u/s 437 Cr.P.C for bail moved on behalf of the applicant/accused. Both the applications are disposed of vide a common order.

Present: Sh. Ramesh, Ld. APP for the State through VC
Sh. Durgesh Pal, Id. Counsel for the accused
through VC

Replies are received from the IOs of both the cases.

It has been mentioned in the replies that accused Saif Ali @ Saifi has not been arrested in the above-mentioned cases.

At this stage, Id. Counsel for applicant submits that considering the replies of the IO, he wants to withdraw both the aforesaid applications.

In view of the submissions of Id. Counsel for applicant, both the above-mentioned **applications are disposed of as withdrawn.**

Proceedings be sent to the Record Room.

Ld. Counsel for the applicant is directed to file the original bail applications along with documents within 7 days of the opening of the court.

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